

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 9/GT/2026

Subject : Petition for determination of tariff of Khurja Super Thermal Power Plant (2x660 MW) including Dedicated Transmission Line for the period from 26.01.2025 (COD of Unit-I) to 31.3.2029, subsequent to COD of Unit-II (26.9.2025).

Petitioner : THDCIL

Respondent : UPPCL and 7 others

Date of Hearing : **19.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, THDCIL
Ms. Namrata Saraogi, Advocate, THDCIL
Ms. Rupinder Kaur, Advocate, THDCIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made oral submissions and prayed that, pending determination of the final tariff, the Commission may consider the grant of an interim tariff in terms of the 2024 Tariff Regulations, as was permitted by the Commission in respect of Unit-I of the generating station vide Order dated 31.8.2025 in Petition No. 475/GT/2025.

2. None appeared for the Respondents, despite notice.
3. The Commission, after hearing the learned counsel for the Petitioner, directed the Respondents to file their replies qua the determination of Interim Tariff, on or before **16.6.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **30.6.2026**.
4. The Petition will be listed for hearing on **14.7.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

